

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 629/GT/2025

Date: 5th June 2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of tariff for Ramagundam STPS Stage-III (500 MW) for the period 1.4.2024 to 31.3.2029.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **12.6.2025**:

- The Petitioner shall provide Form-H (Statement of Additional Capitalization during five years before the end of useful life of the Project) along with justification and cost benefit analysis for proposed additional capital expenditure.*
- The Petitioner shall certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*
- Furnish following additional details with respect to the additional capitalization claimed for the period 2019-24:*

Head of Work /Equipment	Projected Expenditure	Year of Claim	Query
Dust suppression for Fly Ash silos	59.00	2026-27	i. Justification for claiming the expenditure during the fag end of the useful life of the plant. ii. Current arrangement for Dust suppression for Fly Ash silos
Fencing around ash dyke area & Ash dyke vehicle movement automation	253.70	2027-28	i. Justification for claiming the expenditure during the fag end of the useful life of the plant.

- Basis and computation of Security expenses claimed along with rationale for y-o-y increase.*
- Basis and computation of claimed Water charges for 2024-29.*
- Basis and computation of Ash transportation expenses claimed under O&M along with rationale for increased claim vis-à-vis the previous tariff period (2019-24).*
- Reason for not submitting the claims for the CMS (as part of ECS) and Supplementary Tariff for the same, in accordance with Regulation 8(4), fifth proviso to Regulation 9(1),*

Regulation 9(3), Regulation 14(2) and Regulation (4) of the 2024 Tariff Regulations.

2. The Respondents shall file their replies by **17.6.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **20.6.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The Petition shall be listed for hearing on **24.6.2025**.

Yours sincerely,

Sd/
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties